

Court-II
Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal No. 239 of 2015, Appeal No. 240 of 2015 & IA 393 of 2015,
Appeal No. 241 of 2015 & IA 394 of 2015 and Appeal No. 203 of 2015

Dated : **31st March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal Nos. 239 of 2015, 240 of 2015 & 241 of 2015

Indian Wind Power Association **Appellant(s)**

Versus

Tamil Nadu Generation & Distribution Co. Ltd. & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G.Ramachandran
Mr. Rahul Balaji, Mr. Senthil Jagadeesan
Ms. Suchitra Kumbhat, Ms. Shruti Iyer

Counsel for the Respondent (s): Mr. G. Umapathy &
Mr. S. Vallinayagam for R-1, R-2 & R-3.

Appeal No. 203 of 2015

TANTRANSCO Ltd. & Ors. **Appellant(s)**

Versus

M/s. Indian Wind Power Association **Respondent(s)**

Counsel for the Appellant (s) : Mr. G. Umapathy &
Mr. S. Vallinayagam

Counsel for the Respondent (s): Mr. Amit Kapur for R-1
Mr. Apoorva Misra for R-1
Mr. Apoorva Misra for R-2 (TPC)

ORDER

This Appeal, being Appeal No.203 of 2015, Mr. G.Umapathy, learned counsel for the Appellant prays for and is granted three weeks time to file rejoinder.

In view of our detailed order, dated 18.2.2016, the matter requires urgent hearing keeping in view the predicament of the Tamil Nadu Commission.

Post this batch of Appeals for hearing on **17th May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member